GOVERNMENT OF INDIA  
MINISTRY OF HEALTH AND FAMILY WELFARE  
DEPARTMENT OF HEALTH AND FAMILY WELFARE  

LOK SABHA  
UNSTARRED QUESTION NO.3383  
TO BE ANSWERED ON 17TH DECEMBER, 2021  

COMPLAINTS REGARDING PACKAGED/PROCESSED FOODS  

3383. SHRI JANARDAN MISHRA:  
DR. RAM SHANKAR KATHERIA:  

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:  

(a) whether the Government has received any complaints regarding the harmful/ill effects of processed/packaged food;  

(b) if so, the details thereof during the last three years; and  

(c) the action taken by the Government in this regard?  

ANSWER  

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE  
(DR. BHARATI PRAVIN PAWAR)  

(a to c): Food Safety and Standards Authority of India (FSSAI) has informed that no such specific complaints regarding harmful/ill effects of processed/packaged food have been received. However, complaints with reference to food products not complying with the prescribed standards have come to the notice of FSSAI where the respective States/UT Governments have been requested to further investigate and take necessary action as per Food Safety and Standards Act, 2006 and Rules and Regulations framed thereunder.  

Further, the enforcement of FSS Act, 2006, Rules and Regulations made thereunder primarily lies with States/UTs. In order to ensure manufacturing, sale and supply of safe food, regular surveillance, monitoring, sampling of food products and inspection of premises of food businesses have been carried out by Food Safety Officers of States/UTs. As per information received from States/UTs, the details of food samples analyzed, found non-conforming and action taken thereon during the last three years are at Annexure.  

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### Details of samples analysed, found non-conforming and action taken thereon for last three years

<table>
<thead>
<tr>
<th>Year</th>
<th>No. of Samples Analysed</th>
<th>No. of Samples found non-conforming</th>
<th>Break-up of Non Conforming Samples</th>
<th>Action taken -Civil Cases</th>
<th>Action taken -Criminal Cases</th>
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<tr>
<td></td>
<td></td>
<td></td>
<td>Unsafe Standard Labeling defects/ Misleading/ Miscellaneous</td>
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<td></td>
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<td></td>
<td>No. of Cases Launched</td>
<td>No. of Cases decided</td>
<td>No. of Convictions</td>
</tr>
<tr>
<td>2018-19</td>
<td>106459</td>
<td>30415</td>
<td>3900 16870 9645 18550 NA 32577808 7</td>
<td>2813 NA 701 *</td>
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<td>2019-20</td>
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<td>29589</td>
<td>4526 15671 8995 27412 18192 17345 56386045 4</td>
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<td>2020-21</td>
<td>107829</td>
<td>28347</td>
<td>5220 13394 9733 24195 15878 14817 49922333 3</td>
<td>3869 520 506 8323601</td>
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**NOTE:** With regards to year 2018-19, amount of penalties collected is total of Criminal and Civil cases.